

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1393/ND/2019

In the matter of :

Diamond Traexim (P) Ltd

.. PETITIONER

Vs.

Victory Infraprojects (P) Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 07.6.2019

Coram :

Mrs. Ina Malhotra,
Hon'ble Member (Judicial)

Mrs. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Mr. Anant A Pavgi, Mr. Tushar Tyagi, Advocates

For the Respondent/Corporate Debtor :

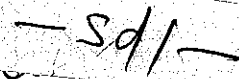
ORDER

Learned Counsel for the petitioner is present.

Notice to the Corporate Debtor vide all modes including the process of this Bench, returnable on 03.7.2019 as to why the CIRP should not be admitted against the Corporate Debtor. The Corporate Debtor should be served through its Directors and at its registered office. Affidavit of service be filed.

List on 03.7.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit